

Sl. No. 15/24

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No. _____ of 2024/EZ

(Under Section 18(1) read with Sections 14, 15 of the
National Green Tribunal Act, 2010)

In the Matter of:

Debasis Biswas & Ors.

.....APPLICANTS

-VERSUS-

The State of West Bengal and
Others

.....RESPONDENTS

S.No.	Particulars	Page No.
1.	Application with Verification and Affidavit	
2.	<u>ANNEXURE - A</u> -Collectively Photocopies of the Representation along with track reports	
3.	<u>ANNEXURE -B-</u> Collectively Photocopies of Legal Notice along with track reports	
4.	Vakalatnama and letter of athourization	37 - 38



Date: 31.7.24

Place: Kolkata

Filed by:

Malabika Roy Dey, Advocate

Malabika Roy Dey, Advocate

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High Court, Calcutta

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31 JUL 2024

(ii)

SYNOPSIS

The private respondent has been carrying on illegal sand mining without all the valid permission as required under the law. The permits that he otherwise got, have been acquired through submission of false and improper documents. Such unauthorized and illegal sand mining project is otherwise causing grave harm to the local ecology and the diversity of the flora and fauna. Local inhabitants are also facing crisis of underground water for the running of such illegal sand mining project in a rampant manner. The applicants being otherwise concerned about the environment caused to intimate the authorities for taking necessary action against such illegal project but they have not taken any action till date. Hence, this application.



LIST OF DATES

26.11.2018 Memo issued in favour of private respondents

16.03.2024 Representations sent by the applicants

Legal notice sent



BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No. _____ of 2024/EZ

(Under Section 18(1) read with Sections 14, 15 of the
National Green Tribunal Act, 2010)

In the Matter of:

1. Debasis Biswas, s/o Adhir Charan Biswas
102, G N Mitra Lane, Parapukur,
P.O. & P.S.-Burdwan, Dist.-Purba Bardhaman-
713101.

2. Sangit Ghosh, s/o Jitendra Kumar Ghosh
Gopalpur, Barsul, P.O. Barsul Unnayani, Dist.-Purba
Bardhaman-713124

3. Sk. Abdul Kalam S/o Sk. Md. Isha
Sultanbad, P.O.- Teandul, Dist.-Purba Bardhaman-
713424

.....APPLICANTS

-VERSUS-

1. The State of West Bengal through the Department of Environment, Government of West Bengal, represented by Additional Chief Secretary, having office at "Prani Sampad Bhavan", sector -III, Salt Lake City, Kolkata -700106. [secy.ard-wb@nic.in]
2. West Bengal State Pollution Control Board, represented by the Chairman, having office at "Paribesh Bhavan", 10A, Block -LA, Sector - III, Kolkata - 700106 [chairman@wbpcb.gov.in]
3. The Chairman, State Level Environment Impact Assessment Authority, Pranisampad Bhawan, 5th Floor, LB 2, Sector-III, Salt Lake, Kolkata-700106 [ashit_mukherjee@yahoo.com]
4. The Chairman, West Bengal Biodiversity Board, Department of Environment, Government of West Bengal, Pranisampad Bhawan, 5th Floor, LB 2, Sector-III, Salt Lake, Kolkata-700106. [chairman.wbb@nic.in]
5. Additional District Magistrate(Land Reforms), Rajbati,





P.O. & P.S.-Burdwan, Dist.-Purba Bardhaman-713104

[admprbdngnl.wb@gov.in]
[dlropurbabardhaman@gmail.com]

6. Block Land and Land Reforms Officer, Barsul, Unnayani, Burdwan Sadar-2, Dist.-Purba Bardhaman-713124 [e-mail address not available]
7. Chief Mining Officer, Mining Estate Branch, Court Road, P.O.-Asansol, Dist.-Paschim Bardhaman-713304. [cmo.dmm-wb@nic.in]
8. The Block Development Officer, Barsul, Unnayani, Burdwan Sadar-2, Dist.-Purba Bardhaman-713124 [bdo.bardhaman2@gmail.com]
9. Inspector-in Charge, Shaktigarh Police Station, District- Purba Bardhaman – 713149 [pssaktigarh@gmail.com]
10. Himangshu Santra, Vill.-Maniari, Eklakhi, Dist.-Purba Bardhaman-713427

...RESPONDENTS

The humble petition of the applicants above named most respectfully sheweth:

01. That the addresses of the applicants are as given above for the service of notice of this application.
02. That the addresses of the respondents are as given above for the service of notice of this application.
03. That present application is being filed under section 18 (1) read with sections 14 & 15 of the National Green Tribunal Act, 2010 (hereinafter called the 'NGT Act') by the aggrieved persons, being persons interested in the protection of the environment and ecology.
04. That the present application is being filed by the applicants, by raising certain substantial issues with respect to environment as provided in section 14 read with section 2 of the National Green Tribunal Act, 2010. The said issue arises since the private respondent herein being respondent no. 10, has illegally started a sand mining project without valid environment clearance certificate and without standard terms as envisaged in the EIA. Be it mentioned here, this activity of the private respondent is adversely affecting the eco-system and the overall ecology

of the area, and thus substantial question relating to protection of environment is involved herein, wherein the community at large is affected by the environmental consequences, including the applicant herein, which needs to be decided by this Hon'ble Tribunal.

05. FACTS IN BRIEF:

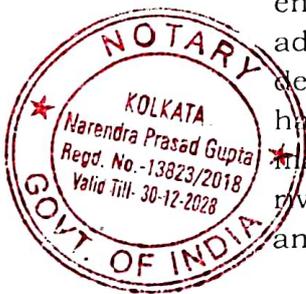
- 5.1 That the applicants are persons having serious concern and interest for the locality in question whose environment and ecological balance is under threat. Some of the applicants also happen to be inhabitants nearby the alleged locale.
- 5.2 That since sometimes back, the private respondent, has started a sand mining project without obtaining all the valid permits and/or certificates on Damodar River, in respect of Sand Block bearing I.D.-Burdwan-II/Kalinagar/181(P), 205(P)/F in Mouza-Kalinagar, Dist.-Purba Bardhaman-713424, being the alleged locality herein.
- 5.3 That for the initiation and/or continuation of the said sand mining project, the private respondent has submitted a Mining Plan. Though the said Mining Plan in connection with the said sand mining project has been purportedly approved by the concerned Chief Mining Officer, Government of West Bengal, such approval was subject to some conditions amongst which one of the particular condition was that such approval was subject to the provisions of the Environment Impact Assessment Notification, 2006. Furthermore, such approval also called for the submission of the Environment Clearance certificate to be issued by the State Level Environment Impact Assessment Authority (SEIAA), West Bengal.
- 5.4 That such tailor made mining plan as prepared by the private respondent himself on his own through one mining engineer, is otherwise full of falsity and fraudulent statements. As a salient feature of the project it has been mentioned that the nearest railway station, national highway and state highway is 4 kilometers, 3 kilometers and 9 kilometers respectively, which is not the case in reality. Moreover, it has been mentioned in the said proposal that for the purpose of drinking and domestic use of water in the project, water will be collected from nearby villages after getting approval from the competent authority, however, though rampant use of water is happening in the project, no approval as such has been taken from the concerned authority. As a result thereof huge quantity of water is being used and /or wasted in an unregulated manner and the local inhabitants are under an active threat of scarcity of water.



- 5.5 That for the purpose of running of the said sand mining project, one of the most vital document is the Environment Clearance Certificate, issued by the SEIAA, Government of West Bengal. However, the private respondent has been running the said mining project since a considerable period of time without obtaining any such environment clearance certificate/permission/no-objection from the competent authority. According to terms and conditions mentioned under the Lol, Memo. No. 304/1287/Auction 17/MM/18, dated 26.11.2018, issued in favour of the private respondent, the successful bidder should submit Environmental Clearance issued by DEIAA or SEIAA or MoEF & CC as the case may be as per Environment Impact Assessment Notification, 2006. The notification clearly mandates four stages in the Prior Environmental Clearance (EC) process for new projects –
- Stage (1) Screening (Only for Category 'B' projects and activities)
 - Stage (2) Scoping
 - Stage (3) Public Consultation
 - Stage (4) Appraisal.

But the private respondent deliberately avoided the public consultation which is in gross contravention of the Environment Impact Assessment (EIA) Notification, 2006.

- 5.6 That running of the said sand mining project without adhering to the environmental norms has posed a palpably irreversible, irreparable and adverse impact on the ecology and environment in the locality. Due to the destruction and erosion of river bank and disturbance in the aquatic habitat, the aquatic flora and fauna runs the risk of destruction which may impact critical imbalance in the ecosystem and biodiversity of the riverine zone in that particular area which is otherwise already an arid and polluted zone.



- 5.7 That the private respondent has willfully and craftily ignored the evaluation of public health implications of the project and related activities in the impact zone and the proposed remedial measures along with budgetary allocations, which is contradictory to the standard terms for conducting EIA study for non-coal mining project.
- 5.8 That in the mining plan, the private respondent has fraudulently represented that local transport infrastructure is capable of handling the incremental load and thereby unscrupulously omitted to take steps for improving road infrastructure, which is a clear violation of standard terms for conducting EIA study for non-coal mining project. Moreover, transportation of huge quantity of illegal sand by road is having an adverse impact on the local people as the longevity of the road is reduced by such unauthorised heavy traffic load and as such the local people is



facing difficulties in commuting. Moreover, particularly during monsoon the said area becomes highly accident prone.

- 5.9 That due to such running of the illegal and unauthorized sand mining project in the area, the applicants along with other local residents cannot reside peacefully in that area because of the hazards mentioned above. As such the applicants are undergoing miserable condition since the last 2-3 years.
- 5.10 That finding no other way to get rid of such a miserable situation, the applicants along with some other people of the locality jointly filed representation before the respondent authorities stating in detail all the hazards faced by them and praying for redressal of the same immediately. Such representations were sent under speed post on 16.03.2024, and the same were reportedly delivered on 18.03.2024. A copy of the representation along with the track reports are annexed herewith and marked as Annexure -'A'- collectively, to this Original Application.
- 5.11 That thereafter, when no action was taken by the respondent authorities, Your applicants caused to issue one legal notice calling upon them to take immediate action in view of the difficulties faced by the applicants and other local inhabitants. However, even after such notice being served, no inspection and/or enquiry was made or caused to be made to ascertain whether all the formalities are being followed in running the sand mining project. It is pertinent to mention herein that till date no Environment Clearance Certificate has been given to the private respondent, and neither is it eligible to get the same; however, the project has been going on without such certificate unauthorisedly and most illegally. A copy of the legal notice along with the track reports are annexed herewith and marked as Annexure -'B'- collectively, to this Original Application.
- 5.12 That inspite of all these, the private respondent is still carrying on with the said project showing a thumb to the rule of law and grossly violating the rules and guidelines as envisaged under the relevant statute. The situation has come to such a pass that unless and until immediate necessary measures are adopted for resisting such activities, it will affect not only the applicants but also the whole environment of the area at large.
- 5.13 That in the above premises unless this Hon'ble Tribunal interferes by directing the concerned respondents to immediately cause a proper inspection and thereby stop the mining work in the area, the applicants



as well as the people of that particular area and its environment and ecology will suffer immense loss and injury.

- 5.14 That despite the above stated facts been brought to the notice of the relevant authorities, the authorities are paying no heed and sitting tight over the matter, and as a result therefore such illegal and polluting activities are continuing unabated in an otherwise purely residential locality.
06. That in view of the aforesaid facts and circumstances, the applicants have filed the present application inter alia on the following and other grounds which the applicant may take at the time of hearing after craving leave of this Hon'ble Tribunal:

GROUND

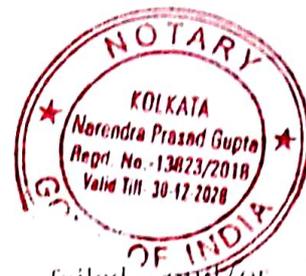
- A. That running of sand mining project without adhering to the relevant rules and without following the standard terms of the EIA report is grossly violative and against the Rule of Law.
- B. That carrying on such unauthorized sand mining activity without following the environmental norms and without the certificate of clearance from the SEIAA is an offence and such activities of the private respondent must be resisted.
- C. That the Hon'ble Supreme Court of India has held in several cases that the principle of precaution under the international law is now part of the Indian municipal law. In *Vellore Citizens' Welfare Forum v. Union of India* 1996 (5) SCC 617, the Court held that the Precautionary Principle in the municipal law context means –

'(i) Environment measures – by the State Government and the statutory Authorities – must anticipate, prevent and attack the causes of environmental degradation.

'(ii) Where there are threats of serious and irreversible damage lack of scientific certainty should not be used as the reason for postponing, measures to prevent environmental degradation.

'(iii) The "Onus of proof" is on the actor or the developer/ industrial to show that his action is environmentally benign.'

It is submitted that the ratio of the above judgment is also applicable in this case and in the present case the respondent authorities



concerned, have either ignored and/or failed and/or have intentionally not acted upon the complaint of gross environmental hazards being caused due to the sand mining. It is further submitted that there would be an irreversible damage to the ecology and environment and would cause a long term environmental degradation, if the illegal activities carried on with the indulgence of State Machinery is not prevented.

- D. That altering riverbeds through illegal sand mining will greatly contribute to the increased vulnerability to the impacts of climate change such as flood and drought. Moreover, dust particles arising out of the said mining, loading and transporting of sand will increase the Air Quality Index that subsequently results in serious ailments to local inhabitants. Impact of such illegal sand mining is also falling upon the normal arrival of the migratory birds to the area during winter as growing noise and activities in the said area is driving them out of their natural habitat. The riverbed where the mining is going on is the natural habitat for different species of fishes and aquatic organism. The sand mining will cause erosion, pollute water sources and subsequently reduce the diversity of fishes and as such the local fishermen will also get affected by such activities.
- E. Section 20 of the National Green Tribunal Act, 2010, specifically requires that the Tribunal should apply the principles of sustainable development, the precautionary principles and polluter pays principle in its orders, decisions and awards.
- F. That in the case of *M.C. Mehta v. Kamal Nath and others* (2000) 6 SCC 213, the Hon'ble Supreme Court observed as under: "...pollution is a civil wrong. By its very nature, it is a tort committed against the community as a whole. A person, therefore, who is guilty of causing pollution, has to pay damages (compensation) for restoration of the environment and ecology. He has also to pay damages to those who have suffered loss on account of the act of the offender." It held further that "In addition to damages aforesaid, the person guilty of causing pollution can also be held liable to pay exemplary damages so that it may act as a deterrent for others not to cause pollution in any manner."
- G. That since the respondent authorities concerned have failed and/or have intentionally not taken any appropriate legal action against such carrying on of illegal sand mining by the private respondent herein, and have thereby abetted and willfully connived in allowing such illegal activities, in complete violation of the environmental and other applicable laws.



07. LIMITATION

- 7.1 That this application is not hit by limitation as prescribed under section 14 and 15 of the National Green Tribunal Act, 2010.
- 7.2 The present application is filed against the continuous violation of the provisions of The Environment Protection Act, 1986; and is within the purview of sections 14 and 15 of the The National Green Tribunal Act, 2010.

8. INTERIM RELIEF IF ANY:

Pass an interim order of Injunction restraining the private respondent from continuing with such illegal and/or similar activities, till the disposal of this application;

PRAYER

In view of the above facts and circumstances it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Admit the instant application and thereby direct the concerned private respondent to immediately restrain himself from continuing with the said sand mining project without following the environmental laws;
- b. Direct the respondent authorities to take appropriate measures so that the applicants can live peacefully without any hazard to their lives and properties as well as the total area is protected from environmental pollution and the ecological balance in the area may be protected.
- c. Direct the private respondent to immediately stop all its activities incidental to the alleged sand mining without valid permissions and/or licenses as required under the law.
- d. Pass any such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

And for this act of kindness Your applicants as in duty bound, shall ever pray.



VERIFICATION

I, Debasis Biswas, son of Adhir Charan Biswas, by faith hindu, by occupation - Business, aged about 50 years, residing at Village :- 102, G.N. Mitra Lane, P.O. & P.S.-Burdwan, District- Purba Bardhaman-713101, do hereby declare that the contents made out in the above paragraphs are true to the best of my knowledge, belief and information.

Verified at Calcutta on this the 31st day of July, 2024

Debasis Biswas
DEPONENT

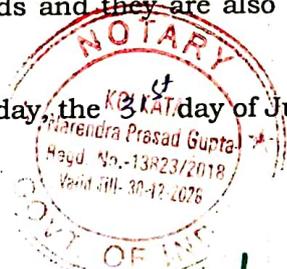
AFFIDAVIT

I, Debasis Biswas, son of Adhir Charan Biswas, by faith hindu, by occupation - Business, aged about 50 years, residing at Village :- 102, G.N. Mitra Lane, P.O. & P.S.-Burdwan, District- Purba Bardhaman-713101, do hereby solemnly affirm and declare on oath as follows: -

1. That I am the applicant no.1 in the instant application and as such I am fully conversant with the facts and circumstances of the case. I am also competent to affirm this affidavit by myself and also on behalf of the other applicants having been duly authorized by them to do so.

2. That the statements made out in the aforesaid paragraphs of the instant application are true to the best of knowledge, belief and information as well as derived from the records and they are also my humble submission before this Hon'ble Tribunal.

I sign this Affidavit to-day, the 31st day of July, 2024 at Kolkata.



Identified by

Malabika Roy
Advocate

Debasis Biswas
DEPONENT



NARENDRA PRASAD GUPTA
NOTARY
GOVERNMENT OF INDIA
REGN. NO.-13823/2018

ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor)
Opp. F-Gate (High Court)
Mob.-8910576674
9833135090

31 JUL 2024

L.T.I.(s)/Signatures(s) of the
Executants attested by me on identification

NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
No.-13823/2018, Govt. of India

To,

- 1) The District Magistrate, Purba Bardhaman
- 2) The District Land & Land Reforms Officer, Purba Bardhaman
- 3) The Chairman, State Level Environment Impact Assessment Authority
Pranisampad Bhawan, 5th Floor, LB 2, Sector-III, Salt Lake, Kolkata-700106
- 4) The Chairman, West Bengal Biodiversity Board
(Dept. Of Environment, Govt. of west Bengal.)
Pranisampad Bhawan, 5th Floor, LB 2, Sector-III, Salt Lake, Kolkata-700106
- 5) The Chairman, West Bengal Pollution Control Board,
Paribesh Bhavan, 10A, LA Block, Sector-III, Bidhan Nagar, Kolkata - 700106
- 6) Block Land & Land Reforms Officer, Barsul
- 7) Chief Mining Officer, Mining Estate Branch, Court Road, P.O.-Asansol,
Dist.- Paschim Bardhaman- 713304

In Re : Raising objection against granting of permit/EC in favour of Himangshu Santra for initiation of sand mining on Damodar river, in respect of Sand Block bearing I.D.- Burdwan-II/Kalinagar/181(P), 205(P)/F in Mouza- Kalinagar, Dist.- Purba Bardhaman-713424.

Dear Sir,

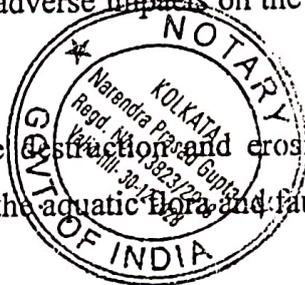
We, the undersigned, being the local inhabitants/residents of Kalinagar, P.S.-Madhabdihi, Dist.-Purba Bardhaman, do hereby beseech to draw your kind attention about extension of the validity of the LOI in favour of Himangshu Santra for initiation of sand mining on Damodar river as mentioned above.

The proponent has already started illegal sand mining from the above-mentioned proposed sand block since a considerable period of time without obtaining a valid EC/permission/No objection from the competent authorities/persons.

Initiation of the sand mining activities in that area will have irreversible, irreparable and adverse impacts on the ecology and environment in the following manners :-

1. Due to the destruction and erosion of river bank and disturbance in the aquatic habitat, the aquatic flora and fauna will succumb to death which may

...contd. p/2



result in critical imbalance in the ecosystem and biodiversity of the riverine zone in that particular area which is otherwise already an arid and polluted zone.

2. The process of sand mining can result in the release of sediments into water body, negatively affecting the water quality and thereby subsequently adversely affecting particularly the aquatic life.

3. Altering riverbeds through sand mining can contribute to increased vulnerability to the impacts of climate change such as floods and droughts. As the land of the particular area is slightly lower, it will become more vulnerable to flood due to long run sand mining activities.

4. The Damodar riverbank particularly in the said area is reproductive ground for various migratory birds species during the winter season, so creating disturbances due to sand mining from the river bank, will contribute in destruction of habitats for migratory birds that leads to push those species to be rare or endangered.

5. Dust particles arising out of such mining, loading and transporting of sand by road will increase the Air Quality Index (AQI) that subsequently results in serious ailments to local inhabitants.

The sand mining project will cause irreparable loss and injury to the social life of the local inhabitants in the following manners:-

1. As per the description of the proposed sand mining project, it requires 32 KLD (kilo litres per day) of water for fulfillment of various purposes, which will be collected from the nearby villages. For the use of huge quantity of water for the project, the local inhabitants will face the scarcity of water in the near future.



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2. Transporting of sand by the road network will increase traffic load which will reduce the life span of the local roads and the local inhabitants will face greater risk during their normal movement by the road.

3. As per the salient features of the project, the production from the mine is 59100m³/year. This huge quantity of sand mining throughout the year will make the river bank unusable by the local people for their social, cultural and religious congregation.

4. The proposed riverbed is habitat for different species of fishes and other aquatic organisms. The sand mining will cause erosion, pollute water sources and subsequently reduce diversity in organisms especially of fishes, so the local fishermen who are fully dependent upon fishing, will face serious crisis in their livelihood.

Non-compliance of relevant rules –

1. According to terms and conditions mentioned under the LoI, Memo. No. 304/1287/Auction 17/MM/18, dated 26.11.2018, issued in favour of the proponent, the successful bidder should submit Environmental Clearance issued by DEIAA or SEIAA or MoEF & CC as the case may be as per Environment Impact Assessment Notification 2006. The notification clearly mandates four stages in the Prior Environmental Clearance (EC) process for new projects –

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal.

But the proponent deliberately avoided the public consultation that is in contravention to the Environment Impact Assessment (EIA) Notification, 2006. So the proponent should not be accorded permission to initiate the sand mining project.



...contd. p/4

2. Proponent willfully ignored the evaluation of public health implications of the project and related activities in the impact zone and the proposed remedial measures along with budgetary allocations, which is contradictory to the standard terms for conducting EIA study for non-coal mining project.

3. Proponent intended to falsely represent that local transport infrastructure is capable of handling the incremental load and failed to take steps for improving infrastructure, which is violation of standard terms for conducting EIA study for non-coal mining project.

4. No effective steps have been taken by the proponent for providing onsite shelter and facilities to the mining workers, which is again the violation of standard terms prior to EIA report.

5. As per the description of the proposed sand mining project, it requires 32 KLD (kilo litres per day) of water for fulfillment of various purposes, which will be collected from the nearby villages. For the use of huge quantity of water for the project, the local inhabitants will face the scarcity of water in the near future, the proponent failed to provide any description of water conservation measures and rainwater harvesting in the project details, which is infringement of standard terms prior to EIA report.



That it is the obligation on the part of your authority to take all necessary steps to prevent such indiscriminate sand mining and not to give Environment Clearance (EC) to the proponent.

Under the above facts and circumstances you are hereby called upon to take up the issue, forthwith, and consider it on an extremely urgent basis and thereby take

...contd. p/5



immediate necessary action and/or all steps to stall according permission to the said sand mining project so as to protect the natural, ecological, and environmental balance of the particular area.

Date:

Yours sincerely,

Debasis Biswas

Copy for information:

Himangshu Santra
Vill.-Maniari, Eklakhi,
Dist.-Purba Bardhaman-713427

Address for correspondence :

Debasis Biswas
112, G.N. Mitra Lane,
Parapukur, P.O.-Burdwan,
Dist.- Purba Bardhaman-713101

১) স্বাক্ষর জাভি

২) দেবদাস

৩) গোকুল কুমারি

৪) সুনীল

৫) সুভাষ মিত্র

৬) নবী রশ্মি

৭) Akhil Chandra

৮) অমল মিত্র

৯) গেরুয়া

১০) SK abdul kalam

Rajesh Mondal



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You are here Home >> Track Consignment
Track Consignment

* Indicates a required field.

* Consignment Number

EW396972900IN

EW396972900IN IVR:6987396972900
SP BURDWAN HO <713101>
Counter No:1,16/03/2024,13:52
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Wt:30gms
Amt:17.70(Cash)Tax:2.70
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

Quick help

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
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Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
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16/03/2024	15:38:41	Burdwan HO	Item Bagged
16/03/2024	13:51:58	Burdwan HO	Item Booked



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17

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Track Consignment

* Indicates a required field.

* Consignment Number

EW396972895IN

EMS96972895IN LVR:6987396972895
 SP BURDWAN HO <713101>
 Counter No:1,16/03/2024,13:51
 To:THE DIST LAND,BARDHAMAN
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 From:DEBASIS BIS,GN MITRA LANE
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 <Track on www.indiapost.gov.in>
 <Dial 18002666888> <Wear Masks, Stay Safe>



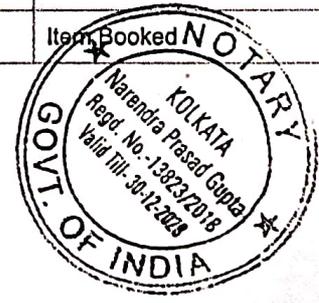
Quick help

More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
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Event Details For : EW396972895IN
 Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/03/2024	16:12:16	Burdwan Rajbati SO	Item Delivered(Addressee)
18/03/2024	12:13:07	Burdwan Rajbati SO (Beat Number:6)	Item Delivered [To: dllro (Addressee)]
18/03/2024	10:33:18	Burdwan Rajbati SO	Out for Delivery
18/03/2024	09:30:40	Burdwan Rajbati SO	Item Received
17/03/2024	07:08:54	Burdwan Ma RMS2 TMO	Item Dispatched
17/03/2024	06:08:41	Burdwan Ma RMS2 TMO	Item Received
17/03/2024	05:56:15	Burdwan NSH	Item Dispatched
17/03/2024	04:04:02	Burdwan NSH	Item Bagged
16/03/2024	19:53:21	Burdwan NSH	Item Received
16/03/2024	19:39:33	Burdwan Ma RMS2 TMO	Item Dispatched
16/03/2024	19:31:44	Burdwan Ma RMS2 TMO	Item Received
16/03/2024	15:28:34	Burdwan HO	Item Bagged
16/03/2024	13:51:58	Burdwan HO	Item Booked



18

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EW396972913IN

EW396972913IN TWR:6972913
 SP BURDWAN HO <713101>
 Counter No:1,16/03/2024,13:52
 To:THE CHAIRMAN ,FRANISAMPAD
 PIN:700106, Bidhan Nagar IB Market SO
 From:DEBASIS BIS.GH MITRA LANE
 Wt:30qms
 Amt:41.30(Cash)Tax:6.30
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

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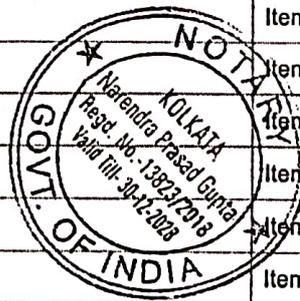
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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	16/03/2024 13:51:58	700106	41.30	Inland Speed Post	Bidhan Nagar IB Market SO	18/03/2024 15:38:37

Event Details For : EW396972913IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/03/2024	15:38:37	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
18/03/2024	10:03:50	Bidhan Nagar IB Market SO	Out for Delivery
18/03/2024	08:58:25	Bidhan Nagar IB Market SO	Item Received
18/03/2024	05:29:20	KOLAP TMO	Item Dispatched
18/03/2024	03:51:20	KOLAP TMO	Item Received
18/03/2024	03:25:12	Kolkata NSH	Item Dispatched
18/03/2024	02:32:55	Kolkata NSH	Item Bagged
17/03/2024	23:49:08	Kolkata NSH	Item Received
17/03/2024	22:46:47	KOLAP TMO	Item Dispatched
17/03/2024	22:30:21	KOLAP TMO	Item Received
17/03/2024	11:18:36	How Ma RMS TMO	Item Dispatched
17/03/2024	09:38:56	How Ma RMS TMO	Item Received
17/03/2024	02:57:45	Burdwan NSH	Item Dispatched
17/03/2024	01:45:40	Burdwan NSH	Item Bagged
16/03/2024	19:53:21	Burdwan NSH	Item Received
16/03/2024	19:39:33	Burdwan Ma RMS2 TMO	Item Dispatched



16/03/2024	19:31:44	Burdwan Ma RMS2 TMO	Item Received
16/03/2024	15:28:34	Burdwan HO	Item Bagged
16/03/2024	13:51:58	Burdwan HO	Item Booked

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- About Us
- Forms
- Recruitments
- Holidays
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20

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EW396973026IN

EW396973026IN IVR:6987396973026
 SP BURDWAN HO <713101>
 Counter No:1,16/03/2024,13:52
 To:THE CHAIRMAN ,FRANISAMPAD B
 PIN:700106, Bidhan Nagar IB Market SO
 From:DEBASIS BIS,GN MITRA LANE
 Wt:30qms
 Amt:41.30(Cash)Tax:6.30
 <Track on www.indiapost.gov.in>
 <Dial 18002666688> <Wear Masks, Stay Safe>

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More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	16/03/2024 13:51:58	700106	41.30	Inland Speed Post	Bidhan Nagar IB Market SO	18/03/2024 15:38:37

Event Details For : EW396973026IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/03/2024	15:38:37	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
18/03/2024	10:13:40	Bidhan Nagar IB Market SO	Out for Delivery
18/03/2024	09:01:14	Bidhan Nagar IB Market SO	Item Received
17/03/2024	23:49:08	Kolkata NSH	Item Received
17/03/2024	22:46:47	KOLAP TMO	Item Dispatched
17/03/2024	22:30:21	KOLAP TMO	Item Received
17/03/2024	11:18:36	How Ma RMS TMO	Item Dispatched
17/03/2024	09:38:56	How Ma RMS TMO	Item Received
17/03/2024	02:57:45	Burdwan NSH	Item Dispatched
17/03/2024	01:45:40	Burdwan NSH	Item Bagged
16/03/2024	19:53:21	Burdwan NSH	Item Received
16/03/2024	19:39:33	Burdwan Ma RMS2 TMO	Item Dispatched
16/03/2024	19:31:44	Burdwan Ma RMS2 TMO	Item Received
16/03/2024	15:28:34	Burdwan HO	Item Bagged
16/03/2024	13:51:58	Burdwan HO	Item Booked



21

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* Consignment Number

EW396973012IN

EW396973012IN IVR:6987396973012
SP BURDWAN HO <713101>
Counter No:1,16/03/2024,13:51
To:THE CHAIRMAN ,FARIBESH BHAWAN
PIN:700106, Bidhan Nagar IB Market SO
From:DEBASIS BIS,GN MITRA LANE
Wt:32gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

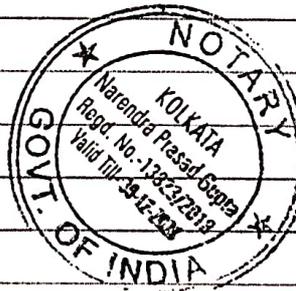
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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	16/03/2024 13:51:58	700106	41.30	Inland Speed Post	Bidhan Nagar IB Market SO	18/03/2024 15:38:37

Event Details For : EW396973012IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/03/2024	15:38:37	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
18/03/2024	15:20:04	Bidhan Nagar IB Market SO (Beat Number:6)	Item Delivered [To: addressee]
18/03/2024	10:07:35	Bidhan Nagar IB Market SO	Out for Delivery
18/03/2024	09:01:14	Bidhan Nagar IB Market SO	Item Received
17/03/2024	23:49:08	Kolkata NSH	Item Received
17/03/2024	22:46:47	KOLAP TMO	Item Dispatched
17/03/2024	22:30:21	KOLAP TMO	Item Received
17/03/2024	11:18:36	How Ma RMS TMO	Item Dispatched
17/03/2024	09:38:56	How Ma RMS TMO	Item Received
17/03/2024	02:57:45	Burdwan NSH	Item Dispatched
17/03/2024	01:45:40	Burdwan NSH	Item Bagged
16/03/2024	19:53:21	Burdwan NSH	Item Received
16/03/2024	19:39:33	Burdwan Ma RMS2 TMO	Item Dispatched
16/03/2024	19:31:44	Burdwan Ma RMS2 TMO	Item Received
16/03/2024	15:28:34	Burdwan HO	Item Bagged
16/03/2024	13:51:58	Burdwan HO	Item Booked



22

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EW396972927IN IVR:6987396972927
 SP BURDWAN HO <713101>
 Counter No:1,16/03/2024,13:52
 To:THE BLOCK LAH,BURDWAN
 PIN:713124, Barsul Unnayani SO
 From:DEBASIS BIS,GH MITRA LANE
 Wt:30qas
 Amt:41.30(Cash)Tax:6.30
 <Track on www.indiapost.gov.in>



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	16/03/2024 13:51:58	713124	41.30	Inland Speed Post	Barsul Unnayani SO	18/03/2024 18:34:36

Event Details For : EW396972927IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/03/2024	18:34:36	Barsul Unnayani SO	Item Delivered(Addressee)
18/03/2024	13:57:37	Barsul Unnayani SO	Out for Delivery
18/03/2024	13:21:43	Barsul Unnayani SO	Item Received
17/03/2024	06:34:39	Burdwan Ma RMS2 TMO	Item Dispatched
17/03/2024	06:12:37	Burdwan Ma RMS2 TMO	Item Received
17/03/2024	05:56:15	Burdwan NSH	Item Dispatched
17/03/2024	05:05:25	Burdwan NSH	Item Bagged
16/03/2024	19:53:21	Burdwan NSH	Item Received
16/03/2024	19:39:33	Burdwan Ma RMS2 TMO	Item Dispatched
16/03/2024	19:31:44	Burdwan Ma RMS2 TMO	Item Received
16/03/2024	15:28:34	Burdwan HO	Item Bagged
16/03/2024	13:51:58	Burdwan HO	Item Booked



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23

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EW396972785IN

EW396972785IN IVR:6987396972785

SP BURDWAN HO <713101>

Counter No:1,16/03/2024,13:52

To:THE CHIEF MIN. MINING ESTATE

PIN:713304, U C Danga SO

From:DEBASIS BIS.GN MITRA LANE

Wt:35gms

Am:41.30(Cash)Tax:6.30

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>



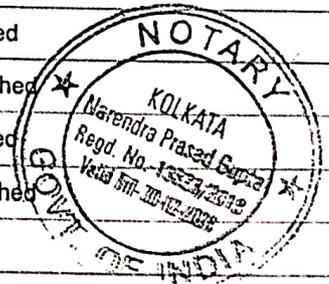
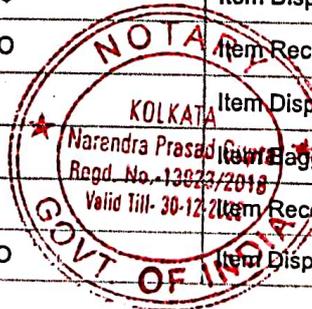
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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	16/03/2024 13:51:58	713304	41.30	Inland Speed Post	U C Danga SO	18/03/2024 16:24:01

Event Details For : EW396972785IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/03/2024	16:24:01	U C Danga SO	Item Delivered(Addressee)
18/03/2024	12:22:02	U C Danga SO	Out for Delivery
18/03/2024	12:14:06	U C Danga SO	Item Received
17/03/2024	04:41:06	Asansol Ma RMS2 TMO	Item Dispatched
17/03/2024	04:37:23	Asansol Ma RMS2 TMO	Item Received
17/03/2024	04:33:36	Asansol ICH	Item Dispatched
17/03/2024	03:26:41	Asansol ICH	Item Bagged
17/03/2024	01:45:00	Asansol ICH	Item Received
17/03/2024	01:25:34	Asansol Ma RMS2 TMO	Item Dispatched
17/03/2024	01:25:10	Asansol Ma RMS2 TMO	Item Received
16/03/2024	23:03:20	Burdwan Ma RMS2 TMO	Item Dispatched
16/03/2024	23:03:03	Burdwan Ma RMS2 TMO	Item Received
16/03/2024	22:52:07	Burdwan NSH	Item Dispatched
16/03/2024	22:50:35	Burdwan NSH	Item Bagged
16/03/2024	19:53:21	Burdwan NSH	Item Received
16/03/2024	19:39:33	Burdwan Ma RMS2 TMO	Item Dispatched

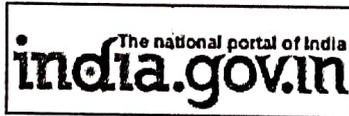


16/03/2024	19:31:44	Burdwan Ma RMS2 TMO	Item Received
16/03/2024	15:28:34	Burdwan HO	Item Bagged
16/03/2024	13:51:58	Burdwan HO	Item Booked

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- Forms
- Recruitments
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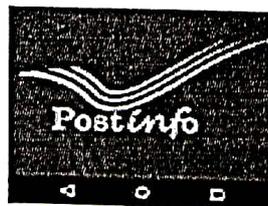
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25

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EW396972808IN

EW396972808IN IVR:6987396972808

SP BURDWAN HO <713101>

Counter No:1,16/03/2024,13:52

To:HIMANGSHU SAN.MANIARI, EKLA

PIN:713427, Uchalan SO

From:DEBASIS BIS,GH MITRA LANE

Wt:30qms

Amt:41.30(Cash)Tax:6.30

<Track on www.indiapost.gov.in>

<Dial 18002666888> <Wear Masks, Stay Safe>

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	16/03/2024 13:51:58	713427	41.30	Inland Speed Post	Uchalan SO	18/03/2024 18:18:03

Event Details For : EW396972808IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/03/2024	18:18:03	Aklokhi BO	Item Delivered(Addressee)
18/03/2024	10:35:33	Uchalan SO	Item Bagged
18/03/2024	10:35:33	Uchalan SO	Dispatched to BO
18/03/2024	10:35:33	Uchalan SO	Item Dispatched
18/03/2024	10:04:05	Uchalan SO	Item Received
17/03/2024	07:10:43	Burdwan Ma RMS2 TMO	Item Dispatched
17/03/2024	06:08:41	Burdwan Ma RMS2 TMO	Item Received
17/03/2024	05:56:15	Burdwan NSH	Item Dispatched
17/03/2024	05:18:29	Burdwan NSH	Item Bagged
16/03/2024	19:53:21	Burdwan NSH	Item Received
16/03/2024	19:39:33	Burdwan Ma RMS2 TMO	Item Dispatched
16/03/2024	19:31:44	Burdwan Ma RMS2 TMO	Item Received
16/03/2024	15:28:34	Burdwan HO	Item Bagged
16/03/2024	13:51:58	Burdwan HO	Item Booked



Annexure - 'B'

26

Uttiya Ray B.A. (Hons) LL.B.
Advocate

Bar Association, Room No.6
High Court, Calcutta

Residence :
'Ray Bhavan' Mithapukur Lane
Burdwan-713104
☎ : 9434009849
e-mail : uttiyalaw@gmail.com

Date : 07/09/2024

To,

- 1) The District Magistrate, Purba Bardhaman
- 2) The District Land & Land Reforms Officer, Purba Bardhaman
- 3) The Chairman, State Level Environment Impact Assessment Authority
Pranisampad Bhawan, 5th Floor, LB 2, Sector-III, Salt Lake, Kolkata-700106
- 4) The Chairman, West Bengal Biodiversity Board
(Dept. Of Environment, Govt. of west Bengal.)
Pranisampad Bhawan, 5th Floor, LB 2, Sector-III, Salt Lake, Kolkata-700106
- 5) The Chairman, West Bengal Pollution Control Board,
Paribesh Bhavan, 10A, LA Block, Sector-III, Bidhan Nagar, Kolkata - 700106
- 6) Block Land & Land Reforms Officer, Barsul
- 7) Chief Mining Officer, Mining Estate Branch, Court Road, P.O.-Asansol,
Dist.- Paschim Bardhaman- 713304



Sub : Legal Notice apropos earlier representation dated 16.03.2024, pertaining to sand mining on Damodar river, in respect of Sand Block bearing I.D.- Burdwan-II/Kalinagar/181(P), 205(P)/F in Mouza- Kalinagar, Dist.-Purba Bardhaman-713424.

Dear Sir,

Under the instruction from and on behalf of the my clients, Debasis Biswas & Ors. being the local inhabitants/residents of Kalinagar, P.S.-Madhabdihi, Dist.-Purba Bardhamana, I, the undersigned do hereby beseech to draw your kind attention and put you under notice on the following :-

1. That one Himangshu Santra has been involved in illegal sand mining on Damodar River pertaining to the above-mentioned proposed sand block since a considerable period of time without obtaining valid EC/permission/No-objection from the competent authorities/persons.

2. That the said illegal sand mining activities in that area will have irreversible, irreparable and adverse impacts on the ecology and environment such as

...contd.P/2

Uttiya Ray B.A. (Hons) LL.B.
Advocate

Bar Association, Room No.6
High Court, Calcutta

(27)

Residence :
'Ray Bhavan' Mithapukur Lane
Burdwan-713104
☎ : 9434009849
e-mail : uttiyalaw@gmail.com

Date : 07/04/2024

-2-

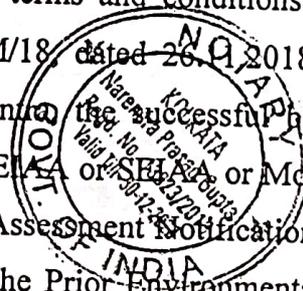
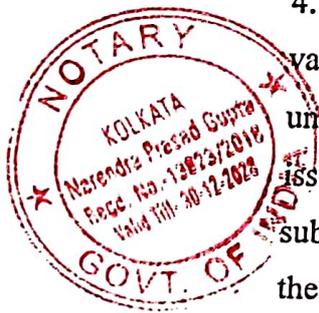
destruction and erosion of river bank and disturbance in the aquatic habitat, critical imbalance in the ecosystem and biodiversity of the riverine zone which is already an arid and polluted area. Furthermore, the process of sand mining can result in the release of sediments into water body, negatively affecting the water quality and thereby subsequently adversely affecting particularly the aquatic life amongst various other devastating effects such as increased vulnerability to the impacts of climate change like floods and droughts.

3. That such sand mining will not only affect the ecological balance but also affect the lives of the local inhabitants by way of impediment in their usage of the river and river bank for social, cultural and religious congregation. They will also have to bear the burnt of drought and floods. Moreover, the sand mining will cause erosion, pollute water sources and subsequently reduce diversity in organisms especially of fishes, so the local fishermen who are fully dependent upon fishing, will face serious crisis in their livelihood.

4. That such starting and/or continuing of sand mining requires compliance of various rules and regulations. According to terms and conditions in the LOI, under Memo. No. 304/1287/Auction 17/MM/18, dated 26.09.2018, previously issued in favour of the said Himangshu Santra the successful bidder should submit Environmental Clearance issued by DEIA or SEIA or MoEF & CC as the case may be as per Environment Impact Assessment Notification, 2006. The notification clearly mandates four stages in the Prior Environmental Clearance (EC) process for new projects –

Stage (1) Screening (Only for Category 'B' projects and activities)
Stage (2) Scoping

...contd.P/3



Uttiya Ray B.A. (Hons) LL.B.
Advocate

Bar Association, Room No.6
High Court, Calcutta

28

Residence :
'Ray Bhavan' Mithapukur Lane
Burdwan-713104
Ph : 9434009849
e-mail : uttiyalaw@gmail.com

Date : 07/09/2024

-3-

Stage (3) Public Consultation
Stage (4) Appraisal.

But the said Himangshu Santra deliberately and desperately avoided the public consultation stage which is an utter violation of the provisions of the Environment Impact Assessment (EIA) Notification, 2006.

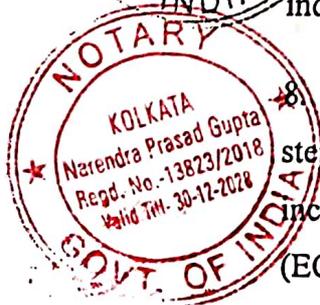
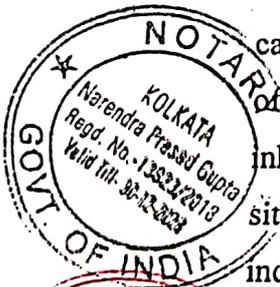
5. That highlighting the negative impacts in details of such unworthy and illegal sand mining, my clients, in the recent past, have conjointly raised serious objection before you authorities which was made by a written representation sent under speed post dated 16.03.2024, and delivered on 18.03.2024.

6. That though such written representation was reportedly received by your authorities and thereby you all are well aware of the grim situation that is prevailing in the area, no effective action has yet been taken in pursuance thereof till date.

7. That the said Himangshu Santra on the other hand is in the motion of carrying on with the alleged sand mining defiantly without following due process of law and without caring for the local ecology and its adverse effect on the local inhabitants. Your authorities although are aware of the same, are surprisingly sitting tight over the matter till date and thereby presumably giving undue indulgence to the aforesaid illegality in utter disregard to the rule of law.

That it is the obligation on the part of your authority to take all necessary steps to prevent such indiscriminate sand mining and as such it is further incumbent upon your authorities not to cause to issue Environment Clearance (EC) to the said Himangshu Santra in respect of the alleged sand block.

...contd.P/4



Uttiya Ray B.A. (Hons) LL.B.
Advocate

Bar Association, Room No.6
High Court, Calcutta

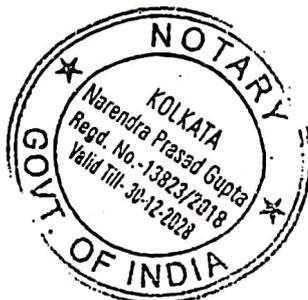
29

Residence :
'Ray Bhavan' Mithapukur Lane
Burdwan-713104
☎ : 9434009849
e-mail : uttiyalaw@gmail.com

Date : 07/04/2024

-4-

Under the above facts and circumstances, since your authorities have failed to take any proactive steps till date despite receiving the said joint objection of my clients, I am constrained to issue this notice entreating you to cause to make a thorough enquiry regarding the plausibility of initiating and/or continuing such alleged sand mining and further to initiate appropriate proceedings against the said Himangshu Santra in view of the aforesaid objection made by my clients. I do hereby call upon you to undertake such exercise and complete the same within a fortnight from the date of receipt of this notice and arrive at a logical conclusion regarding allowing/disallowing the alleged sand mining in the said area for larger interests and restrain your hands from causing to issue/grant any Environment Clearance/permission/No-objection to such sand mining. It is further expected that all efforts of such sand mining as allegedly have been undertaken by the said Himangshu Santra should be caused to be stopped forthwith. Failing so within a fortnight from the date of receipt of this notice, my clients shall be compelled to take legal recourse for which you shall have to face the consequences and costs as well.



Sincerely,

Uttiya Ray

30

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Language options: Hindi, English, etc.



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EW396976889IN

EW396976889IN IVR:6987396976887
 SP BURDWAN HO <713101>
 Counter No:1,08/04/2024,12:25
 To:THE DIST MAGI,FURBA BURDWAN
 PIN:713101. Burdwan HO
 From:UTTIYA RAY .BAR ASSOCIATION
 Wt:30gms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	08/04/2024 12:25:07	713101	17.70	Inland Speed Post	Burdwan HO	09/04/2024 14:38:20

Event Details For : EW396976889IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/04/2024	14:38:20	Burdwan HO	Item Delivered(Addressee)
09/04/2024	10:18:22	Burdwan HO	Out for Delivery
09/04/2024	07:36:58	Burdwan HO	Item Received
08/04/2024	17:49:58	Burdwan HO	Item Bagged
08/04/2024	12:25:07	Burdwan HO	Item Booked

- Home
- About Us
- Forms
- Recruitments
- Holidays
- Feedback
- Right To Information
- Tenders India
- Related sites
- Website Policies
- Contact Us
- Employee Corner



Sign In Register

31

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You are here Home >> Track Consignment

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EW396976742IN

18002666800 (Dear Maska)



Quick help

EW396976742IN IVR:6987396976742
 SF BURDWAN HO <713101>
 Counter No:1,08/04/2024,12:25
 To:THE DIST LAND RD,FURPA BURDWAN
 PIN:713104, Burdwan Raibati SO
 From:UTTIYA RAY ,BAR ASSOCIATION
 Wt:30qms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>

More

Event Details For : EW396976742IN

Current Status : Item Delivered [To: dllro (Addressee)]

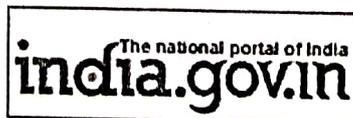
Date	Time	Office	Event
09/04/2024	12:23:40	Burdwan Rajbati SO (Beat Number:6)	Item Delivered [To: dllro (Addressee)]

- Home
- About Us
- Forms
- Recruitments
- Holidays
- Feedback
- Right To Information

- Tenders India
- Related sites
- Website Policies
- Contact Us
- Employee Corner
- Sitemap
- Help



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National Voter's Service Portal

India Code

32



You are here Home >> Track Consignment

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<Dial 18002666868> <Wear Masks>



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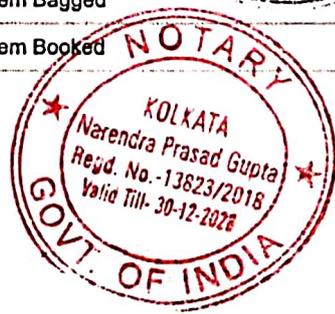
EW396976861IN IVR:6987396976861
 SP BURDWAN HO <713101>
 Counter No:1,08/04/2024,12:25
 To:THE CHAIRMAN,STATE LEVEL ENRI
 PIN:700106, Bidhan Nagar IB Market SO
 From:UTTIVA RAY ,BAR ASSOCIATION
 Wt:30gms
 Amt:41.30(Cash)tax:6.30
 <Track on www.indiapost.gov.in>

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	08/04/2024 12:25:07	700106	41.30	Inland Speed Post	Bidhan Nagar IB Market SO	12/04/2024 15:36:23

Event Details For : EW396976861IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
12/04/2024	15:36:23	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
12/04/2024	10:53:31	Bidhan Nagar IB Market SO	Out for Delivery
10/04/2024	08:45:55	Bidhan Nagar IB Market SO	Item Received
10/04/2024	03:12:27	KOLAP TMO	Item Received
09/04/2024	17:03:27	Kolkata NSH	Item Dispatched
09/04/2024	16:40:13	Kolkata NSH	Item Bagged
09/04/2024	13:41:27	Kolkata NSH	Item Received
09/04/2024	13:04:46	KOLAP TMO	Item Dispatched
09/04/2024	12:50:14	KOLAP TMO	Item Received
09/04/2024	11:23:21	How Ma RMS TMO	Item Dispatched
09/04/2024	09:39:16	How Ma RMS TMO	Item Received
09/04/2024	03:08:45	Burdwan NSH	Item Dispatched
09/04/2024	02:31:28	Burdwan NSH	Item Bagged
08/04/2024	21:15:42	Burdwan NSH	Item Received
08/04/2024	20:46:26	Burdwan Ma RMS2 TMO	Item Dispatched
08/04/2024	20:43:24	Burdwan Ma RMS2 TMO	Item Received
08/04/2024	17:48:48	Burdwan HO	Item Dispatched
08/04/2024	17:48:03	Burdwan HO	Item Bagged
08/04/2024	12:25:07	Burdwan HO	Item Booked



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33

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(Dial 18002668888) Clear Banks, Stay Safe!



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You are here Home >> Track Consignment

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EW396976858IN

EW396976858IN IM:698739697685
 SP BURDWAN HO 713101
 Counter No:1,08/04/2024,12:25
 To:THE CHAIRMAN,WEST BANGAL BUD
 PIN:700106, Bidhan Nagar IB Market SO
 From:UTTARA FAC ASSOCIATION
 Wt:30kgs
 Amt:41,300Cash/extra,39
 Track on www.160130021.000136

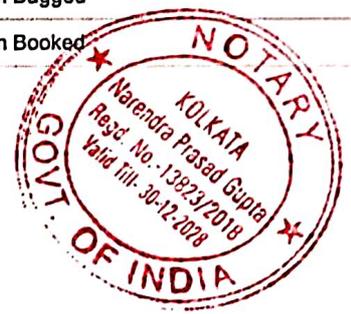
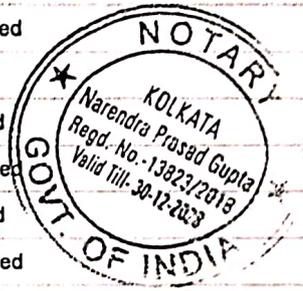
100%

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	08/04/2024 12:25:07	700106	41.30	Inland Speed Post	Bidhan Nagar IB Market SO	12/04/2024 15:38:23

Event Details For : EW396976858IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
12/04/2024	15:36:23	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
12/04/2024	10:53:31	Bidhan Nagar IB Market SO	Out for Delivery
10/04/2024	08:45:55	Bidhan Nagar IB Market SO	Item Received
10/04/2024	03:12:27	KOLAP TMO	Item Received
09/04/2024	17:03:27	Kolkata NSH	Item Dispatched
09/04/2024	16:40:13	Kolkata NSH	Item Bagged
09/04/2024	13:41:27	Kolkata NSH	Item Received
09/04/2024	13:04:46	KOLAP TMO	Item Dispatched
09/04/2024	12:50:14	KOLAP TMO	Item Received
09/04/2024	11:23:21	How Ma RMS TMO	Item Dispatched
09/04/2024	09:39:16	How Ma RMS TMO	Item Received
09/04/2024	03:08:45	Burdwan NSH	Item Dispatched
09/04/2024	02:31:28	Burdwan NSH	Item Bagged
08/04/2024	21:15:42	Burdwan NSH	Item Received
08/04/2024	20:46:26	Burdwan Ma RMS2 TMO	Item Dispatched
08/04/2024	20:43:24	Burdwan Ma RMS2 TMO	Item Received
08/04/2024	17:48:48	Burdwan HO	Item Dispatched
08/04/2024	17:48:03	Burdwan HO	Item Bagged
08/04/2024	12:25:07	Burdwan HO	Item Booked



Home

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You are here Home >> Track Consignment

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EW396976994IN IVR:698739697699
 SP BURDWAN HO <713101>
 Counter No:1,08/04/2024,12:25
 To:THE CHAIRMAN ,WEST BENGAL POLL
 PIN:700106, Bidhan Nagar IB Market SO
 From:UTTIYA RAY ,BAR ASSOCIATION
 Wt:30gms
 Amt:41.30(Cash)Tax:6.30
 <Track on www.indiapost.gov.in>

ore

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	08/04/2024 12:25:07	700106	41.30	Inland Speed Post	Bidhan Nagar IB Market SO	12/04/2024 15:36:23

Event Details For : EW396976994IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
12/04/2024	15:36:23	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
12/04/2024	10:24:32	Bidhan Nagar IB Market SO	Out for Delivery
10/04/2024	08:45:55	Bidhan Nagar IB Market SO	Item Received
10/04/2024	03:12:27	KOLAP TMO	Item Received
09/04/2024	17:03:27	Kolkata NSH	Item Dispatched
09/04/2024	16:40:13	Kolkata NSH	Item Bagged
09/04/2024	13:41:27	Kolkata NSH	Item Received
09/04/2024	13:04:46	KOLAP TMO	Item Dispatched
09/04/2024	12:50:14	KOLAP TMO	Item Received
09/04/2024	11:23:21	How Ma RMS TMO	Item Dispatched
09/04/2024	09:39:16	How Ma RMS TMO	Item Received
09/04/2024	03:08:45	Burdwan NSH	Item Dispatched
09/04/2024	02:31:28	Burdwan NSH	Item Bagged
08/04/2024	21:15:42	Burdwan NSH	Item Received
08/04/2024	20:46:26	Burdwan Ma RMS2 TMO	Item Dispatched
08/04/2024	20:43:24	Burdwan Ma RMS2 TMO	Item Received
08/04/2024	17:48:48	Burdwan HO	Item Dispatched
08/04/2024	17:48:03	Burdwan HO	Item Bagged
08/04/2024	12:25:07	Burdwan HO	Item Booked



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EW3969767561N

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EW3969767561N IVR:6987396976756
 SP BURDWAN HO <713101>
 Counter No:1,08/04/2024,12:25
 To:BALLRO BARSUL,BARSUL UNNAYANI
 PIN:713124, Barsul Unnayani SO
 From:UTTIYA RAY ,BAR ASSOCIATION
 Wt:30gms
 Amt:41.30(Cash)Tax:6.30
 <Track on www.indiapost.gov.in>

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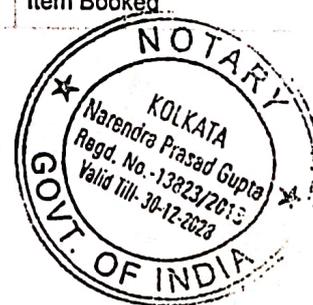
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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	08/04/2024 12:25:07	713124	41.30	Inland Speed Post	Barsul Unnayani SO	09/04/2024 18:40:06

Event Details For : EW3969767561N

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/04/2024	18:40:06	Barsul Unnayani SO	Item Delivered(Addressee)
09/04/2024	10:03:27	Barsul Unnayani SO	Out for Delivery
09/04/2024	09:43:46	Barsul Unnayani SO	Item Received
09/04/2024	06:04:02	Burdwan Ma RMS2 TMO	Item Dispatched
09/04/2024	04:27:53	Burdwan Ma RMS2 TMO	Item Received
09/04/2024	04:17:24	Burdwan NSH	Item Dispatched
09/04/2024	03:59:57	Burdwan NSH	Item Bagged
08/04/2024	21:15:42	Burdwan NSH	Item Received
08/04/2024	20:46:26	Burdwan Ma RMS2 TMO	Item Dispatched
08/04/2024	20:43:24	Burdwan Ma RMS2 TMO	Item Received
08/04/2024	17:48:48	Burdwan HO	Item Dispatched
08/04/2024	17:48:03	Burdwan HO	Item Bagged
08/04/2024	12:25:07	Burdwan HO	Item Booked



Home
 About Us
 Forms
 Recruitments

36



You are here Home >> Track Consignment



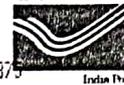
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<Dial 18002666868> <Wear Mask, Stay Safe>



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EW396976875IN IVR:6967396976875
 SF BURDWAN HO <713101>
 Counter No:1,08/04/2024,12:25
 To:CHIEF MINING ,MINING ESTATE BR
 PIN:713304, U C Danga SO
 From:UTTIYA RAY ,BAR ASSOCIATION
 Wt:30gms
 Amt:41.30(Cash)Tax:6.30
 <Track on www.indiapost.gov.in>

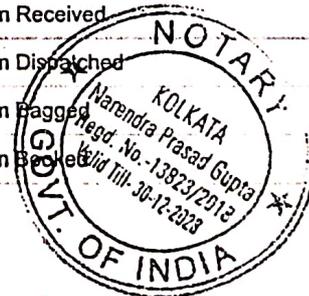
More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Burdwan HO	08/04/2024 12:25:07	713304	41.30	Inland Speed Post	U C Danga SO	09/04/2024 14:28:18

Event Details For : EW396976875IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/04/2024	14:28:18	U C Danga SO	Item Delivered(Addressee)
09/04/2024	10:41:22	U C Danga SO	Out for Delivery
09/04/2024	10:24:50	U C Danga SO	Item Received
09/04/2024	04:34:53	Asansol Ma RMS2 TMO	Item Dispatched
09/04/2024	04:32:28	Asansol Ma RMS2 TMO	Item Received
09/04/2024	04:24:09	Asansol ICH	Item Dispatched
09/04/2024	03:58:55	Asansol ICH	Item Bagged
09/04/2024	02:56:19	Asansol ICH	Item Received
09/04/2024	02:39:13	Asansol Ma RMS2 TMO	Item Dispatched
09/04/2024	02:38:41	Asansol Ma RMS2 TMO	Item Received
09/04/2024	00:17:09	Burdwan NSH	Item Dispatched
08/04/2024	23:56:47	Burdwan NSH	Item Bagged
08/04/2024	21:15:42	Burdwan NSH	Item Received
08/04/2024	20:46:26	Burdwan Ma RMS2 TMO	Item Dispatched
08/04/2024	20:43:24	Burdwan Ma RMS2 TMO	Item Received
08/04/2024	17:48:48	Burdwan HO	Item Dispatched
08/04/2024	17:48:03	Burdwan HO	Item Bagged
08/04/2024	12:25:07	Burdwan HO	Item Bagged



Home

We, the undersigned do hereby say that we have authorized Mr. Debasis Biswas, to verify and affirm the application filed in the National Green Tribunal, Eastern Zone, Kolkata, on our behalf.

Sincerely,

SK Abdul Kalam
Sangit Ghosh



VAKALATNAMA

Sangit Ghosh
Debasis Biswas
Skabdel Kalem

In the National Green Tribunal, E.Z., Kolkata Bench.

Before Ld. _____ Judge

O.A No. _____ of 2024/EZ.

Debasis Biswas & Ors.

Plaintiff/Applicant/Appellant

-Vs -

State of WB & Others.

Defendant/respondent/Opp. Party

On behalf of : Applicants

Know all men by these presents that by this Vakalatnama I/We appoint the Advocates noted below my/our lawful Advocate(s) to appear and act for me/us in the matter noted above, to file suit, written statement, conduct suit appeal from original suit, order etc. And for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter, depositing in or withdrawing money from, filling petitions in connection with the said matter or taking out copies of papers from records, documents and payment order from Court, referring matters in dispute between the parties herein to arbitration, withdrawing the above matters with liberty to file fresh suit, sending properties released from attachment filling execution or miscellaneous case and other petitions, bidding at execution sale obtaining payment from us out of Court, withdrawing custody and other fees and doing on my/our behalf such other acts in the above matter as are necessary and proper and I/We hereby agreeing to ratify and confirm all acts so done by the said advocate or attorneys as my/our own acts and as if done by me/us to all intents and purpose.

Dated this 10th day of July 2024

Names of Advocates :

Durgadas Ray

Malabika Roy Dey (mrd@rediffmail.com)
[mob. : 9051634204]

Uttiya Ray

Arnab Mandal

Bar Association Room No. 6
High Court at Calcutta.

Received and
accepted on behalf
of the Executants
Malabika Roy Dey
Advocate.